

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

STARRED QUESTION NO:210  
ANSWERED ON:28.03.2012  
EXPENDITURE ON OFFICERS TRAINING  
Gavit Shri Manikrao Hodlya

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) Whether certain trained officers belonging to the Indian Administrative Service/ All India services leave their jobs mid way;
- (b) If so, the details of such cases during the last three years and the current year;
- (c) Whether execution of bond alongwith training is mandatory for IAS and other All India Service officers;
- (d) If so, the details thereof;
- (e) Whether the officers concerned are required to pay the expenses incurred on their training by the Government, in case of their leaving the job mid way; and
- (f) If so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 210 FOR 28.03.2012

The training of All India Service officers which is undertaken on their appointment to the service and thereafter is an ongoing process. Recovery of pay and allowances/ training expenses is done in the case of probationary training and long term foreign/ domestic training for which purpose an agreement /bond is required to be signed.

2. In case of Probationary Training, the rules provide that a probationer shall execute an agreement to refund any moneys paid to him including pay and traveling expenses to join the appointment, consequent on his appointment as a probationer in the event of the failure of the probationer to complete probation to the satisfaction of the Central government.

3. The Bond executed by the officers nominated for long term foreign/ domestic training or for pursuing higher studies under Partial Funding Component stipulates that in the event of his/her failing to resume duty or resigning or retiring from service or otherwise quitting service without returning to duty after expiry or termination of the period of training or at any time within a period of five years after return to duty, the participating officer is required to pay to the Government all expenses incurred on account of his/her training which includes the entire cost of training and all pay and allowances, if the period of training is treated as "On Duty".

4. Details of recoveries made from AIS officers during the last three years and the current year with reference to the agreement/bond executed by them for undergoing Probationary / Long Term Training are as follows:

Name of Service	No. of officers undergone Probationary Training and left the service	Status of Recovery	No. of officers undergone Long Recovery	Status of Recovery
IAS	1	Recovery not due in 38 cases as resignation was tendered to join other All India Services/Central Services.	In one case, recovery is under process.	Nil

IAS	1	Recovery not due in 38 cases as resignation was tendered to join other All India Services/Central Services.	In one case, recovery is under process.	Nil
-----	---	---	---	-----

